

[Shri B. R. Bhagat]

further amendment to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958

- (ii) G.S.R. No 724 dated the 27th June, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958
- (iii) G.S.R. No 757 dated the 4th July, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958
- (iv) G.S.R. No 796 dated the 11th July, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958
- (v) G.S.R. No 797 dated the 11th July, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958
- (vi) G.S.R. No 823 dated the 18th July, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958
- (vii) G.S.R. No 824 dated the 18th July, 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958. (Placed in Library, See No. LT-1507/59)

#### AMENDMENTS TO EXPENDITURE-TAX RULES

Shri B. R. Bhagat: Sir, on behalf of Shrimati Tarkeshwari Sinha, I beg to lay on the Table, under sub-section (3) of Section 41 of the Expenditure-tax Act, 1957, a copy of Notification No. G.S.R. 759 dated the 4th July, 1959, making certain further amendments to the Expenditure-tax Rules, 1958. (Placed in Library, See No. LT-1508/59)

12.04 hrs.

#### ARMS BILL

##### REPORT OF JOINT COMMITTEE

Shri Barman (Cooch-Bihar-Reserved-Sch. Castes): Sir, I beg to present the Report of the Joint Committee on the Bill to consolidate and amend the law relating to arms and ammunition

##### EVIDENCE TENDERED BEFORE JOINT COMMITTEE

Shri Barman: Sir, I beg to lay on the Table a copy of the evidence tendered before the Joint Committee on the Bill to consolidate and amend the law relating to arms and ammunition

12.04½ hrs

#### STATEMENT re DURGAPUR STEEL PLANT

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): Sir, during the last Session, I had referred—on the 30th March and on the 7th May—to certain defects in piled foundations which had been noticed in Durgapur. Under the agreement with ISCON, they are fully responsible for executing the work in Durgapur completely and satisfactorily. I had also referred to the statement of ISCON, in which they fully reaffirmed this responsibility, and stated that they would take all the corrective measures necessary without involving any delay or any additional cost to Government. Since then the necessary investigations have been going on. Simultaneously, corrective measures of various kinds, including repiling, have been carried out. A few days ago, ISCON gave me the following statement:

“Following the discovery in February 1959, of defects in some bored piles in an area of the Steel Melting Shop, ISCON made a public announcement that the work would be made good without cost to the Government of